

**BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE),  
CHENNAI**

**Original Application No. 14 of 2020(SZ)**

Between:

Yelahanka Puttenahalli Lake and ..... Applicants/ Appellants  
Bird Conservation Trust (Regd)

vs.

The MoEF & CC and Others ..... Respondents

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1.	Reply statement on behalf of the Karnataka State Environment Impact Assessment Authority (SEIAA, Karnataka) (Respondent No. 2)	

Place: Bengaluru

Date: 27.07.2021

Through Counsel

**BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTH ZONE)**

**CHENNAI**

**Original Application No. 14 of 2020(SZ)**

Yelahanka Puttenahalli Lake and ..... Applicants/ Appellants  
Bird Conservation Trust (Regd)

vs.

The MoEF & CC and Others ..... Respondents

**REPLY STATEMENT OF THE STATE LEVEL ENVIRONMENT  
IMPACT ASSESSMENT AUTHORITY, KARNATAKA**

**(RESPONDENT NO. 2)**

Most Respectfully Showeth:

I, Kiran Kumar B.S, aged about 40 years, son of B.S. Shivaiah currently working as the Scientific Officer Grade-I, Forest Ecology and Environment Department, Karnataka Government Secretariat and assisting the State Level Environment Impact Assessment Authority, Karnataka, Bengaluru do hereby solemnly affirm and state on oath that i am familiar with the facts and circumstances of the present matter. I state that the contents of the present reply are true and correct and are verifiable from official records and nothing material has been concealed there from.

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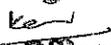
Para NO	Facts In Brief	Remarks
4.	<p>It came to the knowledge of the Applicant that the Karnataka State Environmental Impact Assessment Authority has granted environment clearance to the Respondent No. 4/ (M/s Karnataka Power Corporation Ltd.) vide SEIAA 20 IND 2014 on 01.09.2015 for the establishment of a "Gas based Combined Cycle Power Plant" in various survey numbers of Puttenahalli village and as well as of Kenchenahalli village, Yelahanka, Bengaluru District, Karnataka. It is submitted that the establishment and functioning of the Gas based Power Plant would wreck havoc and would completely destroy the pristine conditions of Yelahanka Puttenahalli Lake and the surrounding areas. A true copy of the Letter No. SEIAA 20 IND 2014 dated 01.09.2015 issued by State Level Environment Impact Assessment Authority, Karnataka granting environment Clearance is herein annexed as ANNEXURE A-4) (pages 151-157)</p>	<p>Application submitted by the 3rd Respondent, Karnataka Power Corporation Ltd. has been duly considered by the State Level Expert Appraisal Committee in accordance with law and based on the information furnished in the statutory application. The Committee have recommended for issue of Environmental Clearance based on which the State Level Environment Impact Assessment Authority have issued Environmental Clearance vide letter No. SEIAA 20 IND 2014 dated 01.09.2015 .</p>
7.	<p>It is submitted that the Environmental Impact Assessment Notification, 2006 ("EIA, 2006) issued by the Respondent No. 1, places the "Gas based Combined Cycle Power Plant" under the category I(d) and further that as its configuration is of 350 (+/- 20) MW and is less than 500 MW, it is classified as a "Category B" Project, and the said project would prima facie falls within the jurisdiction of State-level Environment Impact Assessment Authority (SEIAA) for the purpose of granting clearances. However, in respect of the instant "Gas based Combined Cycle Power Plant", is situated at a distance of just around 500 metres from the Puttenahalli Bird Conservation Reserve. Further that the Power Plant is surrounded by the Yelahanka Puttenahalli Lake which is a declared and notified "Bird Conservation Reserve" under the provisions of Section 36-A of the Wildlife (Protection) Amendment Act, 2006 and thus, due to this extra-ordinary situation of the region being eco-sensitive, the conditions mentioned in the 'General Conditions' of the EIA Notification, 2006 are attracted and as such, the SEIAA loses its jurisdiction to deal with the proposal and the proposal can only be dealt with and cleared at the Central Level by the Ministry of Environment, Forest and Climate Change (MoEFCC)/ Respondent No. 1 herein and not</p>	<p>The project proposal has been considered by State Level Environment Impact Assessment Authority and State Level Expert Appraisal Committee based on the information furnished by the project proposal in the statutory application. With regard to applicability of the General Condition, it is to be brought to the notice of Hon'ble Tribunal that the Notification No. FEE 389 FWL 2014 dated 29.04.2015, declaring "Puttenahalli Lake Birds Conservation Reserve" has come in to effect from the date of publication of</p>

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	<p>otherwise.</p> <p>(A true copy of the Environmental Impact Assessment Notification, 2006 ("EIA, 2006) is herein annexed as ANNEXURE A-6) (pages 160-177)</p> <p>(The true copies of the photographs showing the vicinity of the Puttenahalli Bird Conservation Reserve and the Power Plant are herein annexed as ANNEXURE A-7) (pages 178 to 201)</p>	<p>the said Notification. The said Notification has been published in Part IVA of the Karnataka Gazette which came to be published on 10th September 2015. A copy of the Gazette Notification of 10.09.2015 is annexed as R1.</p> <p>Whereas, the Environmental Clearance to the project in question has been issued on 1<sup>st</sup> September 2015.</p> <p>Therefore, the project in question do not attract the General Conditions specified in the Notification No. S.O. 1533(E) dated 14.09.2006. Therefore, consideration of the said proposal for issue of Environmental Clearance was well within the jurisdiction of SEIAA, Karnataka. Hence, the averments made in this para are far from truth and misleading.</p>
8.	<p>It is clear from a reading of the EIA Notification, 2006 that though a project may be categorized as 'Category B' project under the EIA Notification, 2006, if it falls within 10 kms distance from a protected area, so declared, under the Wildlife (Protection) Act, 1972, then it has to be appraised at the Central Level by the MoEF as though it is a 'Category A' project. Hence, it is apparent that the Environmental Clearance issued by the SEIAA has been issued without jurisdiction and is non-<i>est</i> in the eyes of law.</p>	<p>The Environmental Clearance issued by the Respondent No.4, State Level Environment Impact Assessment Authority to the Respondent No.3, KPCL is well within the law and hence valid. Hence the grounds in this para untenable.</p>
9.	<p>It is submitted that the Yelahanka Puttenahalli Lake is a declared "Bird Conservation Reserve" and it is a protected area under the Wildlife (Protection) Act, 1972. The present Gas based Power Plant falls at about 500 meters from the Protected</p>	<p>As per para 7</p>

  
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	<p>Area/ Bird Conservation Reserve, and hence, the general conditions to the EIA Notification, 2006 would apply and the project becomes a 'Category A' project, and over which the MoEF alone has the jurisdiction to appraise and issue environmental clearances. This is mandated so as to ensure that special attention is paid to the unique issues that require to be addressed regarding the impact of an activity on a 'protected area' under the Wildlife Protection Act, 1972 so that floral and faunal diversity is not adversely affected and that the habitat of protected species is not destroyed as a result of the proposed activity. For the said reasons, certain projects including the present "Gas based Combined Cycle Power Plant" are prohibited from being set up within 10 kilometres radius of the 'protected area' and only the MoEF is empowered to deal with the issue regarding grant of environment clearance.</p>	
10	<p>It is submitted that the said "Gas based Combined Cycle Power Plant" is located within 500 meters from the Yelahanka-Puttenahalli Lake. Further, it is submitted that instead of approaching the Ministry of Environment, Forests and Climate Change (MoEFCC), the Respondent No. 4/ KPCL has approached the Karnataka State Environmental Impact Assessment Authority (SEIAA) for the grant of environmental clearance. The SEIAA, without taking into consideration that it does not have the jurisdiction to consider the said application, and without any application of mind, issued environmental clearance on 01.09.2015. Thus, the grant of environmental clearance to the Gas Based Power Plant Project is by the SEIAA is illegal as per the guideline mentioned in EIA Notification, 2006. It is therefore submitted that the clearance dated 01.09.2015 is void <i>ab initio</i> and is a nullity, with no validity in law Therefore, the Respondent No. 4 has no right to continue with the construction of the Gas Based Combined Cycle Power Plant.</p>	As per para 7
13	<p>Further, it is submitted that the Public hearing has not been conducted as required by the EIA Notification 2006. Hence, the Environment Clearance dated 01.09.2015 has been granted in violation of the EIA Notification 2006. The MoEFCC vide its Office Memorandum dated 04.04.2016 has clarified as follows:-</p> <p><i>"6. .... So a Thermal Power Plant, Cement Plant or Integrated Steel Plant even if located in notified Industrial Regions/ Zones cannot be granted exemption from the public consultation, as that is not the intent of the EIA Notification, 2006.</i></p>	As per para 7 (i) (III) (i) of the Notification No. S.O. 1533 (E) dated 14.09.2006, all projects/ activities located within industrial estates / parks are exempted from the process of public consultation. Therefore, the averments made in para are untenable

  
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	<p>7. It is accordingly clarified that the category of projects and activities mentioned in the Annexure of this O.M will require Public consultation in the process of Environment Impact Assessment and environmental clearance irrespective of its location in or outside a notified industrial areal estate/ region."</p> <p>A true copy of the Office Memorandum dated 04.04.2016 issued by the MoEFCC clarifying the EIA Notification 2006 is herein annexed as ANNEXURE A-9. (pages 213 to 216)</p>	
28	<p>It is submitted that the Respondent No. 4 prepared the EIA Report in contravention of the Terms of Reference and as well deliberately provided misleading and false information. The Respondent No. 4 KPCL, in the Environmental Impact Assessment Report, makes the following false/ misleading statement:</p> <p>"4.8.4. Flora of the Project Area:</p> <p><i>The field survey to conduct studies for baseline data were made using standard methods for which the sampling sites were selected based on topography and floristic composition within the study area. Plants of ornamental, fodder, timber species and medicinal use were listed. Sanctuaries, National park, Biosphere reserve and Migratory routes have not occurred in the study area. "</i></p> <p>The above statement can be contradicted to a statement made in another paragraph of the same EIA Report submitted by the Respondent no. 4/ KPCL. The said paragraph is as follows:-</p> <p>"5.6.3. Impact on Yelahanka and Puttenahalli Lakes:</p> <p><i>Puttenahalli Lake is a 10-hectare water body which is to the Western side of the proposed plant and Yelahanka lake is about 120 Hectares and is to the Eastern side of the plant near Yelahanka, 14 km north of Bangalore. These lakes were once outside the Bangalore city and were breeding centers for darters, painted storks, black-crowned night herons, purple herons, pond herons egrets, Asian open bill stork, Eurasian spoonbills, spot-billed pelicans, little grebes, little cormorants, spot-billed ducks, purple moorhens and common sandpipers.</i></p> <p>"</p> <p>A true copy of the relevant portions of the Environmental Impact Assessment Report dated Nil submitted by the KPCL/ Respondent No. 4 is herein annexed as ANNEXURE A-24) (pages 414 to 427)</p>	<p>Application submitted by the 3rd Respondent, Karnataka Power Corporation Ltd. has been duly considered by the State Level Expert Appraisal Committee in accordance with law and based on the information furnished in the statutory application. The Committee have recommended for issue of Environmental Clearance based on which the State Level Environment Impact Assessment Authority have issued Environmental Clearance. Therefore, the averments in this para are untenable.</p>

  
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It is further submitted that the data and information given in the Questionnaire for Environmental Appraisal dated 23.07.2015 by the KPCL, regarding the existence of the National Parks/ Wildlife Sanctuaries is false and misleading. The relevant portion of the Questionnaire for Environmental Appraisal appended to the EIA Report submitted by the Respondent No. 4/ KPCL is as follows:-

"VI. Whether any of the following exist within 7 km. of the periphery of the project site. If so, please indicate aerial distance and the name of the eco-system as given under the Table.

S. No.	Name	Area falling within 7 km periphery of project (ha.)
	National Park/ Wildlife Sanctuary	None
xxx	Xxx	xxxx

A true copy of the Questionnaire for Environmental Appraisal dated 23.07.2015 appended to the EIA Report submitted by the Respondent No. 4 (KPCL) is herein annexed as ANNEXURE A-25. (Pages 428-442)

Application submitted by the 3rd Respondent, Karnataka Power Corporation Ltd. has been duly considered by the State Level Expert Appraisal Committee in accordance with law and based on the information furnished in the statutory application. The Committee have recommended for issue of Environmental Clearance based on which the State Level Environment Impact Assessment Authority have issued Environmental Clearance. Therefore, the averments in this para are untenable.

31. That under Clause 8 (vi) of the Notification, 2006, the suppression of facts and submission of false facts ought to result in cancellation of the clearance, issued to the concerned proponent and the Ministry of Environment, Forests and Climate Change has failed to take any steps in this regard, despite the Petitioner/Trust having submitted representations in regard to the said illegalities on several occasions. That by suppressing or concealing the presence of the Puttenahalli Lake Bird Conservation Reserve, the project proponent has suppressed data which is material to appraisal of the project; since it determines the very jurisdiction of the authority to deal with the appraisal of the application itself. It is submitted that this concealment and submission of misleading data is clear evidence of violation of the EIA Notification, 2006 and the subject clearance ought to be cancelled by the MoEF

Application submitted by the 3rd Respondent, Karnataka Power Corporation Ltd. has been duly considered by the State Level Expert Appraisal Committee in accordance with law and based on the information furnished in the statutory application. The Committee have recommended for issue of Environmental Clearance based on which the State

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	<p>forthwith. Due to the fraud played by the project proponent, they illegally enriched themselves by securing the clearance order without proper appraisal and assessment as mandated by law. It is respectfully submitted that the present issue is not merely one of jurisdiction (i.e. whether the project is to be treated as a 'Category A' or 'Category B'), but rather an issue which raises serious concern on the manner in which Form -I is scrutinized. Environment Impact Assessment Reports are prepared, the quality of data and study, the nature of appraisal by the SEIAA and the general lack of seriousness on the part of all the key actors in the Environmental Clearance process to implement the EIA Notification in letter and spirit. In such a situation, an immediate action needs to be taken in order to prevent environmental degradation caused by the Respondent No.4.</p>	<p>Level Environment Impact Assessment Authority have issued Environmental Clearance. Therefore, the averments in this para are untenable.</p>
32.	<p>It is submitted that heat, air, noise and light pollution from the subject "Gas based Combined Cycle Power Plant" will have a direct bearing on the birds in the 'protected area'. In fact, changes in air temperature due to stack emissions results in affecting the migratory pattern of birds itself and the deposition of pollutants on the waterbody etc., are issues that require specific consideration. However, the EIA report is silent on these issues and despite being a prohibited activity, the construction of the "Gas based Combined Cycle Power Plant" is going unabated.</p>	<p>As per Para 28</p>
39.	<p>It is further submitted that the present environment clearance dated 01.09.2015 is issued by the SEIAA without conducting mandatory public hearing. It is submitted that the EIA Notification, 2006 mandates public hearing for all projects covered in the schedule to the Notification, unless specifically exempted. It is submitted that exemption has been envisaged under the Notification, 2006 to small scale projects that are located inside industrial estates that have obtained permission under entry 7 (c) of the EIA Notification, 2006. The logic or reasoning behind this is that project so located inside the Industrial Estate would be subjected to public hearing at the time of conducting public hearing for the industrial estate itself and since its location and capacity etc., should be part of the EIA of the industrial estate. However, the SEIAA has failed to take note of this fact in granting environment clearance to the present "Gas based Combined Cycle Power Plant". It is further submitted that the MoEFCC has also issued OM dated 04.04.2016, further clarifying that projects such as "Gas based Combined Cycle Power Plants", would require environmental clearance even if located inside industrial estates on account of</p>	<p>As per para 7 (i) (III) (i) of the Notification No. S.O. 1533 (E) dated 14.09.2006, all projects/activities located within industrial estates / parks are exempted from the process of public consultation. Therefore, the averments made in para are untenable.</p>

their environmental footprint.

Grounds:

It is submitted that the present Appeal is filed by the Appellant-Trust in the public interest so as to preserve and conserve the pristine environment in and around the Yelahanka- Puttenahalli Lake. The Applicant-Trust made representations to the Ministry of Environment, forest and Climate Change (MoEFCC) questioning the Environment Clearances granted to ' Gas based Combined Cycle Power Plant' on 01.09.2015. It is submitted that under the pretext of the said clearances, the M/s. Karnataka Power Corporation Ltd. is constructing the Gas based Power Plant between the two lakes viz., Yelahanka lake and Puttenahalli Lakes, which would lead to immense environmental degradation and as well adversely affect the flow of water into the said lake through rajakaluves. The said Power Plant is being constructed within the vicinity of 500 mts of the lakes, hence the power to grant environmental clearances is only with the MoEFCC and not SEIAA. Therefore, the Applicant made appropriate representations to be MoEFCC to reconsider the same. Whereas, the said representations were neither considered nor acted upon by the MoEFCC. Thus, the Applicant was constrained to move the High Court of Karnataka at Bengaluru seeking mandamus to the MoEFCC to consider the representations. Whereas, the High Court erred and thereby summarily upheld the Environmental Clearances and dismissed the writ petition filed by the Applicant. Thus, the Applicant being aggrieved by the same approached the Hon'ble Supreme Court of India by filing special leave petition in SLP(C) No. 10555/2019. The Hon'ble Supreme Court by its Order dated 10.06.2020 has remitted the matter to this Hon'ble Tribunal to decide the same on merits. The relevant portion of the order is as follows:-

*"Having heard learned counsel for the parties, we are of the view that it is just and proper for the parties to approach the National Green Tribunal for appropriate relief The observation of the High Court on merits of the case is hereby set aside.*

*If the proceedings are initiated before the National Green Tribunal within a period of four weeks from today, the National Green Tribunal is requested to dispose of the same on merits."*

As per para 7

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It is submitted that the Department of Forest, Environment and Ecology, Government of Karnataka has issued a Notification No. FEE 389 FWL 2014 Bengaluru dated 29.04.2015 notifying the Puttenahalli lake as a "Bird Conservation Reserve" under Section 36-A of the Wildlife (Protection) Act, 1972 and thus, to protect the lake and its rich flora and fauna, including the endangered and threatened migratory bird species using the lake as their habitat. It is submitted that the Petitioner/ Trust has worked with the Lake Development Authority in preparation of the Detailed Project Report for the Lake which comprises of the recommendations from the Indian Institute of Science, Bengaluru. The said report was submitted to the Forest Department. Thus, in the light of this it is submitted that the General Conditions specified in the EIA Notification 2006 would apply and the Gas based Power Plant would be classified as 'Category A' project. The relevant provision is as follows:-

"General Condition (GC):

*Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries. "*

Thus, by virtue of Clause 4(ii) of the EIA Notification, 2006 it is only the Ministry of Environment, Forest and Climate Change, Government of India which has the power to deal with grant of environment clearance. The relevant Clause 4(ii) is as follows:-

"4. Categorization of projects and activities:-

*(ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;"*

Therefore, prima facie the present environment clearance granted by the SEIAA is void ab initio and the SEIAA has

The project proposal has been considered by State Level Environment Impact Assessment Authority and State Level Expert Appraisal Committee based on the information furnished by the project proposal in the statutory application. With regard to applicability of the General Condition, it is to be brought to the notice of Hon'ble Tribunal that the Notification No. FEE 389 FWL 2014 dated 29.04.2015, declaring "Puttenahalli Lake Birds Conservation Reserve" has come in to effect from the date of publication of the said Notification. The said Notification has been published in Part IVA of the Karnataka Gazette which came to be published on 10th September 2015. Whereas, the Environmental Clearance to the project in question has been issued on 1st September 2015. Therefore, the project in question do not attract the General Conditions specified in the Notification No. S.O. 1533(E) dated 14.09.2006. Therefore, consideration of the said proposal for issue of Environmental Clearance was well within the jurisdiction of SEIAA, Karnataka. Hence, the averments

  
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	erred in granting approval to the said Gas based Power Plant.	made in this para are far from truth and misleading.
F.	It is submitted that the protected area being located in the vicinity of a project site, would attract the General Conditions of the EIA Notification, 2006 general condition. Thus, it is clear that though a project may be categorized as 'Category B Project' under the EIA Notification, 2006, if it falls within the specified distance from a 'protected area' under the Wildlife (Protection) Act, 1972, then it has to be appraised at the Central Level by the MoEF as though it is a 'Category A Project'. It is submitted that the Puttenahalli lake is declared as a 'Bird Conservation Reserve' under Section 36 -A of the Wildlife (Protection) Act, 1972 by the Government of Karnataka on 29.04.2015 Thus, the present environmental clearance granted is bad in law.	As per para 7
H.	It is submitted that the M/s. Karnataka Power Corporation Ltd. instead of approaching the Ministry of Environment, Forests and Climate Change (MoEFCC) to seek environmental clearance under the EIA Notification, 2006; has erroneously approached the Karnataka State Environmental Impact Assessment Authority (hereinafter referred to as the SEIAA) seeking for an environmental clearance in respect of the said "Gas based Combined Cycle Power Plant". The SEIAA, without taking into consideration that it did not have the jurisdiction to consider the said application, and without any application of mind, issued environmental clearance dated 01.09.2015. This calls for the interference of this Hon'ble Tribunal.	As per para 7
N.	It is submitted that it is clear that the said "Gas based Combined Cycle Power Plant, cannot be permitted in the present location, i.e in the immediate vicinity of the protected area under the Wildlife (Protection) Act, 1972 and in its eco-sensitive zone. It is submitted that even for projects that are permitted in the eco-sensitive zones, the law has mandated that permission has to be obtained from the National Board for Wildlife (NBWL), so that issues relating to wildlife and habitat conservation can be properly examined and impact of the activity on the protected area can be assessed. This has been mandated by this Hon'ble Supreme Court by its order dated 04.12.2006 passed in W.P.(C) No. 460 of 2004 that held that all proposals within 10 KM of a 'protected area' be referred to the NBWL. The MoEFCC to prevent assessment of such projects at the state level, has issued OM dated 20.08.2014 clearly stating this requirement. However, in the instant case, the SEIAA has	As per para 7

  
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	<p>not even referred the proposal to the NBWL and has illegally granted the subject clearance to the project proponent and no permission has been obtained from the National Board for Wildlife as mandated by law, despite which, the project proponent is continuing with construction activity at a brisk pace. This calls for immediate interference of this Hon'ble Tribunal.</p>	
P.	<p>It is further submitted that the present environment clearance dated 01.09.2015 is issued by the SEIAA without conducting mandatory public hearing. It is submitted that the EIA Notification, 2006 mandates public hearing for all projects covered in the schedule to the Notification, unless specifically exempted. It is submitted that exemption has been envisaged under the Notification, 2006 to small scale projects that are located inside industrial estates that have obtained permission under entry 7 (c) of the EIA Notification, 2006. The logic or reasoning behind this is that project so located inside the Industrial Estate would be subjected to public bearing at the time of conducting public hearing for the industrial estate itself and since its location and capacity etc., should be part of the EIA of the industrial estate. However, the SEIAA has failed to take note of this fact in granting environment clearance to the present "Gas based Combined Cycle Power Plant". It is further submitted that the MoEFCC has also issued OM dated 04.04.2016, further clarifying that projects such as "Gas based Combined Cycle Power Plants" would require environmental clearance even if located inside industrial estates on account of their environmental footprint. Thus, this calls for the indulgence of this Hon'ble Tribunal.</p>	As per Para 7
T.	<p>It is submitted that the Respondent No. 4 (KPCL) has deliberately concealed and/or submitted a false and misleading information to the State Level Environment Impact Assessment Authority- Karnataka (SEIAA) and thereby illegally obtained the present Environmental Clearance dated 01.09.2015. It is stated that an Application for Environmental Clearances in prescribed Form No. 1 is submitted by the Respondent No. 4/ Karnataka Power Corporation Ltd. to the Karnataka State Environment Impact Assessment Authority on 20.12.2014. Therein, the Respondent No. 4 deliberately gives misleading information, they are as follows (only relevant Serial nos. are mentioned):-</p> <p>Form-1</p> <p>I) Basic Information:</p>	As per Para 28

S. N o	Item	Details
X X	XX	XX
6.	Category of Project i.e., 'A' or 'B'	'B" (Gas based power plant of less than 500 MW capacity)
7.	Does it attract the general condition? If yes, please specify.	No
8.	Does it attract the specific condition? If yes please specify	No.
X X X	XXX XX	XXX
2 1	Whether the proposal involves approval/ clearance under: a) The Forest (Conservation) Act, 1980. b) The Wildlife (Protection) Act, 1972 c) The CRZ Notification	No

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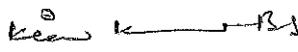
	n, 1991		
x x x x	XX XXX	xxxx	
2 3.	Forest Land involved (hectares)	Establishment of the plant and facilities does not involve forest land. However, KPCL, has sought transfer of approx. 6 hectares of forest land, located adjacent to the site, for plantation purpose.	
Xxxx:xxxx			
III) Environmental Sensitivity:			
S. N o.	Areas	Nam e/ Identi ty	Aerial distance (within 15 kms) from )2T0)20SCd project location boundary
1	xx	xx	xx

  
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2.	Aerial which are important or sensitive for ecological reasons: wetlands, watercourses or other water bodies, coastal zones, biosphere, mountains, forests	None	Not applicable
3.	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting over wintering, migration.	None	Not Applicable
x x	xxx xxx	xxx xxx	xxx xxx

Place: Bangalore

Date: 27.07.2021

  
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